NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.A No.34/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.09.2016

NAME OF THE PARTIES: Ms. Kalpana Srivastava

V/s. M/s. Nirmal Transformation Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 59 of the Companies Act 1956.

S. No. NAME DESIGNATION SIGNATURE

1) PRIYANK LADOIA Adw. for Petititioner Direction
1/b TRILEGAL

2) ADV. AKASY MENON ADUS. FOR RESPOND.2.

Order

Co. Appeal No. 34/59/CLB/MAH/2014

- 1. Ld. Counsels are present from both the sides.
- 2. Ld. Advocate of the Petitioner has informed that the appointed Advocate is not able to represent the case because of his personal reasons, hence seeking an adjournment.
- 3. With the consent of the other side matter is adjourned. As per the directions of NCLT Order dated 30.08.2016 the Respondent No. 2 has filed a reply which has been placed on records.
- 4. Matter is now adjourned to 24.11.2016. Duly communicated to both the sides.

Sd/-

Shri M.K. Shrawat

Member (Judicial)

Dated: 26.09.2016